

Relevant enclosures

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(8)

O.A. No. 425/87

~~Exhibit~~

DATE OF DECISION 16.7.1992

Akhil Bharatiya Railway Karmachari Petitioner
Sangh

Mr. K.B. Panday Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

(9)

1. Akhil Bharatiya Railway Karmachari Sangh, Baroda, Represents through its General Secretary Shri Krishna Kumar B. Panday, residing at Wadi Soni Pole No. 4 Shantilal Shah's House, Baroda- 390 017.

2. Shri Arvindbhai Laxmanbhai Rajput, Residing at 107M, Pratapnagar Rly. Colony, Baroda.

... Applicants

(Advocate: Mr. K.B. Panday)

Union of India & Ors.

... Respondents

ORAL ORDER

O.A. No. 425 of 1987

Date: 16.7.1992.

Per: Hon'ble Mr. N.V. Krishnan

: Vice Chairman

This case was called today. Neither of the applicants nor their counsel is present. We notice that none was present for the applicant on the last few hearings from 17.2.1992. Apparently, the applicant is not interested in prosecution. In the circumstances, this application is dismissed for default.

Nen
(R.C. Bhatt)
Member (J)

16/7/92
(N.V. Krishnan)
Vice Chairman

VTC